

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 414
IA/5449/ND/2023, IA/374/ND/2022 IN
IB/1114/ND/2020

IN THE MATTER OF:

BVG India Ltd	...	Applicant
Versus		
Three C Facility Management	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 26.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Madhu Ayachit in I.A. 5449 of 2023, Adv. Kiran Singh, Adv. Ajay Sharma
For the Respondent	: Adv. Rajnish Sinha, Adv. Shelly Khanna, Adv. Dhruv Jain, Adv. Monika Bharati, Adv. Kiran Singh, Adv. Ajay Sharma for R-1 in IA 5449/2023

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **17.05.2024**.

Sd/-
(Court Officer)